

part going to Marafari and the other to Bermo Fushra benefiting both the area and also the railways;

(d) whether there has been already demand to this effect from various social organisations; and

(e) if so, steps taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). Since train-wise statistics relating to sale of tickets are not maintained, the information is not readily available.

(c) to (e). The feasibility of bifurcating 1/2 DCB and 3/4 DCB Dhanbad locals at Chandrapur has been examined but not found feasible due to inadequacy of terminal facility at Chandrapur and Bermo.

Number of Bogies attached to Asansol-Varanasi Passenger train

4081. SHR A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) number of compartments supposed to be in the Asansol-Varanasi Passenger 129 Up) and the same actually there in the month of February, 1982 with the date wise figures in details;

(b) whether there was accident causing death injury to the passengers due to heavy rush within the same period; and

(c) if so, steps taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The scheduled load of 129 Up Asansol-Varanasi Passenger train is 13 coaches. The number of coaches 129 Up ran with during the month of February '82 was 8 on 9 days, 9 on 8 days, 10 on 2 days, 11 on 3 days, 12 on 4 days and 13 on 2 days.

(b) No.

(c) Due to acute shortage of coaches the train has been running with lesser number of coaches. With improvement in availability of coaches, its normal composition will be restored.

Basic Amenities to Dhanbad, Marafari and Chandrapura Passenger Train

4082. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) total number of lights, fans and water taps in the Dhanbad Marafari and Dhanbad Chandrapura passenger trains in the Eastern Railway and the same actually existing and working as on 1 March, 1982;

(b) number of the same replaced and repaired in the year 1981 and the expenditure incurred thereon;

(c) whether there is any improvement in the basic amenities to the passengers in the last six months; and

(d) if not, steps taken therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) Total light points provided	361
Total fan points provided	198
Total light existing/working	280
Total fan existing/working	143
Total tap existing/working	124/120
(b) Repaired and replaced in the year 1981 lamps	1261
Cage Guards	50
Taps	1380
Material cost of replacement for train lighting material	Rs. 3098
for tap	Rs. 13000
	<hr/>
	Rs. 16098
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(c) and (d). Due to continued large scale theft of train lighting materials and vandalism in these trains there had been sometimes inconvenience to passengers. As such efforts made to improve the basic amenities, have been partly nullified by miscreant activities. In order to overcome this situation it has been decided to change the train lighting system in the 2 rakes for these services to mid-on-generation system. This system is less prone to vandalism and thefts and is expected to bring about improvements.

Office of Railway Service Commission of S. E. Railway in Orissa

4083. SHRI K. PRADHANI: Will the Minister of RAILWAYS be pleased to state:

(a) whether the proposal for opening an office of the Railway Service Commission of S. E. Railway in Orissa is under the consideration of Government;

(b) if so, when the above proposal is expected to be implemented; and

(c) the details about the location of such office in the State of Orissa?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (c). A proposal to set up a Railway Service Commission at Bhubaneswar in Orissa is under examination. Every effort is being made to take an early decision on the proposal.

दिल्ली फार्मोसी परिषद् द्वारा पंजीकृत फार्मासिस्ट और कौमिस्ट

4084. श्री निहाल सिंह: क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) दिल्ली फार्मोसी परिषद् द्वारा वर्ष 1978 से 1981 के दौरान पंजीकृत फार्मासिस्टों और कौमिस्टों की संख्या क्या है;

(ख) क्या यह सच है कि फार्मोसी परिषद् ने अपने राजपत्र में पंजीकृत व्यक्तियों का क्रमांक दिया है जबकि उसमें उसके नाम और पते दिये जाने थे और क्या यह सच है कि लखनऊ फार्मोसी परिषद् के पंजीकरण का नवीकरण किया गया है जबकि बंगाल फार्मोसी परिषद् के पंजीकरण का नवीकरण नहीं किया गया है;

(ग) क्या यह भी सच है कि दिल्ली प्रशासन ने पहले ही वर्ष 1974 में फार्मासिस्टों के नए पंजीकरण बंद करने के आदेश दिये हैं और यदि हां, तो परिषद् रजिस्ट्रार द्वारा नए पंजीकरण करने के क्या कारण हैं; और

(घ) क्या सरकार ने फार्मोसी परिषद् दिल्ली के क्रियाकलापों की जांच की है और यदि हां, तो उसका ब्यौरा क्या है ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री बी. शंकरानन्द): (क) अपेक्षित सूचना संलग्न विवरण में दी गई है ।

(ख) दिल्ली फार्मोसी परिषद् द्वारा कोई राजपत्र प्रकाशित नहीं किया जाता है । यह परिषद्, फार्मोसी अधिनियम की धारा 29(3) के अन्तर्गत फार्मासिस्टों का एक रजिस्टर रखती है जिसमें रजिस्टर किए गए फार्मासिस्टों के नाम, अर्हताएं और पते होते हैं। अधिनियम की धारा 32(1) (ख) के अधिन, पश्चिम बंगाल फार्मोसी परिषद् को छोड़कर उत्तर प्रदेश फार्मोसी परिषद् और अन्य राज्य परिषदों के सदस्यों का पंजीकरण पारस्परिक आधार पर किया जाता है । परिषद के अनुरोध पर पश्चिम बंगाल के सदस्यों का पंजीकरण इस परिषद द्वारा ऐसे पंजीकरण के आवेदनों का सत्यापन हो जाने तक रोक दिया गया है ।

(ग) दिल्ली प्रशासन द्वारा ऐसा कोई आदेश जारी नहीं किया गया था ।

(घ) यह प्रश्न नहीं उठता ।

विवरण

फार्मोसी अधिनियम, 1948 के विभिन्न उपबन्धों के अन्तर्गत दिल्ली फार्मोसी परिषद्